

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of May, 2019**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.5.2019 Thursday At 10.30 A.M. Review Petitions	1.	2/RP/2019	SECI	Petition seeking review of order dated 17.12.2018 in Petition No. 95/MP/2017
	2.	19/RP/2018	PNMTL	Petition for review of order dated 26.3.2018 in Petition No. 62/MP/2017.
	3.	44/RP/2018	GUVNL	Petition for review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2015.
	4.	3/RP/2019	PGCIL	Petition for review of order dated 6.11.2018 in Petition No. 205/TT/2017 ( On admission )
	5.	4/RP/2019	RUVNL	Petition for review of order dated 9.1.2019 in the Petition No. 16/TT/2017( On admission )
	6.	5/RP/2019 alongwith I.A.No.34/2019	PGCIL	Petition for review of Order dated 9.10.2018 in Petition No. 214/TT/2017 ( Interlocutory application for condonation of delay ) ( On admission )
	7.	6/RP/2019	OPTCL	Petition for Review of order dated 20.9.2017 in Petition No. 278/TT/2015 ( On admission )
	8.	20/RP/2018	PGCIL	Petition for review of order dated 22.2.2018 in Petition No.13/TT/2017.
	9.	25/RP/2018	TPTL	Petition for review /modification of order dated 15.5.2018 in Petition No. 108/TT/2016
	10.	38/RP/2018	PGCIL	Petition for review and modification of order dated 20.7.2018 in Petition No. 116/TT/2017
	11	40/RP/2018	DTL	Petition for review and modification of order dated 29.6.2018 in Petition No. 175/TT/2017.
2.5.2019 Thursday At 2.30 P.M. Misc Petitions	1.	328/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Sewa-II Power Station. ( On admission )
	2.	329/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Dhauliganga Power Station.( On admission )
	3.	348/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Chamera-II Power Station. ( On admission )
	4.	369/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Bairasiul Power Station. ( On admission )
	5.	330/MP/2018	NHPC	Petition under Regulation-31(6) and Regulation-54&55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-III Power Station and recovery of shortfall in capacity charge under Regulation-54&55 due to agitation by GJMM in FY 2017-18. ( On admission )
	6.	139/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2015-16 in respect of Dhauliganga Power Station.
	7.	140/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of

				Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2015-16 in respect of Chamera-III Power Station.
	8.	141/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Chamera-III Power Station.
	9.	142/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Parbati-III Power Station.
	10.	143/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Sewa-II Power Station.
	11.	144/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2014-15 in respect of Rangit Power Station.
	12.	221/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of energy charges in case of shortfall in generation due to reasons beyond control of Teesta Low Dam-III Power Station in FY 2015-16.
	13.	222/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of energy charges in case of shortfall in generation due to reasons beyond control of Teesta Low Dam-III Power Station in FY 2016-17.
	14.	223/MP/2018	NHPC	Petition under Regulation-31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of energy charges in case of shortfall in generation due to reasons beyond control of Teesta Low Dam-III Power Station in FY 2014-15.
	15.	316/MP/2018	NHPC	Petition under Regulation-31(6) and Regulation-54&55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-IV Power Station and recovery of shortfall in capacity charge under Regulation-54&55 due to agitation by GJMM in FY 2017-18.
7.5.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	382/MP/2018	NTPC	Petition under Section 79 of the Electricity Act read with Regulations 15 and 16 of the CERC (Ancillary Services Operations) Regulations, 2015 seeking the exercise of the power to relax and remove difficulties on the aspect of the severe under-recovery of variable charges under Regulation 13.3 for the Five (5) Gas Based Generating Stations of NTPC.( <i>On admission</i> )
	2.	11/RC/2019	IEX	Introduction of New Bid (Order) Types at Indian Energy Exchange.( <i>On admission</i> )
	3.	100/MP/2019	JIPTL	Petition Under Section 79 (1)(b) and 79 (a)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Procurement of Power ("APP" dated 13.04.2016 and Supplementary Agreement dated 08.11.2017 executed between the Petition and the Respondent No.1( <i>On admission</i> )
	4.	101/MP/2019	DVC	Petition under Section 62(a) and 79(1) (a) of the Electricity Act, 2003 read with Regulation 8(3) (ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.01.2016 as Change in Law.( <i>On admission</i> )
	5.	9/SM/2018	Suo-Moto	Petition for non-compliance of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012.
	6.	89/TD/2019	IL&FS	Petition for surrender of category-I Inter-State trading licence.
	7.	88/AT/2019	BSPHCL	Petition under Section 63 and Section 79(1)(b) of the Electricity Act, 2003 for adoption of tariff for supply of power to NBPDCI and SBPDCLI by JIPTL and SKS Power Generation (Chhattisgarh) Limited with back to back agreement with the PTC India Limited .
	8.	73/TD/2019	SCL	Petition for down-gradation of Trading Licence from Category- I to Category- II
	9.	85/MP/2014 alongwith IA	PGCIL	Petitions in the matter of non- payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit 8 (DVC) by

		25/2019		Damodar Valley Corporation (DVC), Kolkata.(by way of remand) ( Interlocutory application on behalf of Respondent No.1 for clarification of order dated 29.11.2017 in Petition No. 14/MP/2016)
	10.	20/MP/2019 alongwith I.A.No.35/2019	NHPC	Petition under Section 66, 142 and 149 of the Electricity Act, 2003 read with Regulation 24, 37(ii), 53, 63 and 64 of CERC (Power Market) Regulations, 2010 for seeking urgent intervention of the Commission and issue of appropriate direction to Indian Energy Exchange (IEX) and Power Trading Corporation (PTC) of India Limited ( Interlocutory application on behalf of PTC India Limited seeking recall/modification of order dated 19.3.2019)
	11.	22/MP/2019	DBPL	Petition for recovery of Late Payment Surcharge on account of delay in payment of Monthly Bills of the Petitioner by the Respondent.
	12.	208/MP/2018	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent, seeking approval of the cost to be incurred by the Petitioner on account of 'Change in Law', for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the Notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of 'Change in Law' under the Power Purchase Agreement.
	13.	213/MP/2018	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of 'Change in Law', for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the Notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of 'Change in Law' under the Power Purchase Agreements.
	14.	349/MP/2018	CWRTL	Petition under Section 17(3) and (4) of the Electricity Act, 2003 read with Clause 15.8.3 of the Rupee Loan Agreement dated 29.6.2016 along with Clause 11.9 of the Security Trustee Agreement dated 29.6.2016 along with Article 15 of the Transmission Service Agreement dated 23.6.2015, for the purpose of recognition by this Commission of the change in the constitution of the consortium of existing lenders, which were already approved vide order dated 16.8.2016 in Petition No. 109/2016.
	15.	384/MP/2018	KTL	Petition seeking approval for creation of security over the identified security in favour of Debenture Trustee pursuant to the execution of the Debenture Trust Deed on 27.6.2017 and for creation of charge, by way of hypothecation over the Hypothecated Property etc.
9.5.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	389/MP/2018	GKEL	Petition for the recovery of charges from PGCIL under Clause 6.0 (d) of the Bulk Power Transmission Agreement dated 24.2.2010 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009. ( On admission )
	2.	391/MP/2018	NR	Petition for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017. ( On admission )
	3.	394/MP/2018	PTC India	Petition seeking directions in respect of an alleged LTOA of 216 MW granted to PTC India Limited for Merchant Trading of power from 1200MW Teesta-III Hydroelectric Project in terms thereof. ( On admission )
	4.	12/MP/2019	MPPMCL	Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited and allowing the claim for damages.( On admission )
	5.	25/MP/2019	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 7 of the Central Electricity Regulatory Commission (Power

			Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Indian Energy Exchange Limited .( <i>On admission</i> )
6.	373/MP/2018	BYPL	Petition invoking Sections 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.( <i>On admission</i> )
7.	382/MP/2018	NTPC	Petition under Section 79 of the Electricity Act read with Regulations 15 and 16 of the CERC (Ancillary Services Operations) Regulations, 2015 seeking the exercise of the power to relax and remove difficulties on the aspect of the severe under-recovery of variable charges under Regulation 13.3 for the Five (5) Gas Based Generating Stations of NTPC.( <i>On admission</i> )
8.	324/MP/2018	UPCL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005.
9.	325/MP/2018	UPCL	Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005
10.	20/MP/2019 alongwith I.A.No.35/2019	NHPC	Petition under Section 66, 142 and 149 of the Electricity Act, 2003 read with Regulation 24, 37(ii), 53, 63 and 64 of CERC (Power Market) Regulations, 2010 for seeking urgent intervention of the Commission and issue of appropriate direction to Indian Energy Exchange (IEX) and Power Trading Corporation (PTC) of India Limited ( Interlocutory application on behalf of PTC India Limited seeking recall/modification of order dated 19.3.2019)
11.	303/MP/2015	Vedanta Limited	Petition for the relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009
12.	03/MP/2016	Vedanta Limited	Petition for relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5th July, 2010 under Regulation, 2010 read with Regulation 32 of the CERC(Grant of Connectivity, Long Terms Access and Medium Terms Open Access in inter State Transmission and related matters ) Regulations, 2009
13.	137/MP/2016	GKEL	Petition for relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
14.	246/MP/2016	CEPL	Petition seeking deferment of Long Term Open Access and relinquishment of part allocation of Long Term Open Access and under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
15.	11/MP/2017	GCEL	Petition for relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009
16.	21/MP/2017 alongwith IA/9/2017	EPJL	Petition for relinquishment of 1100 MW of Long Term Access agreed under the Bulk Power Transmission Agreement dated 24.2.2010 by the ESSAR Power Jharkhand Limited (3x600 MW) Thermal Power Plant, Chandwa Tehsil, District Latehar in the State of Jharkhand ( Interlocutory application seeking interim orders)
17.	129/MP/2017	SEL	Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012.
18.	164/MP/2017	IL&FS Tamil Nadu Power Company	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 for seeking surrender of 610MW (575 MW in WR and 35 MW in SR) out of the total LTA quantum of 1150 MW granted under the Bulk Power Transmission Agreement dated 24.12.2010
19.	169/MP/2017 alongwith I.A.No.43/2017	SPGCL	Petition seeking surrender/ relinquishment of 170 MW (170 MW in WR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010( Interlocutory application for interim relief on behalf of the Petitioner ).
20.	253/MP/2017	SPGCL	Petition seeking surrender/ relinquishment of LTA of 513 MW (149 MW

		alongwith IA/87/2017		in WR and 364 MW in NR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010. ( Interlocutory application seeking interim orders)
	21.	463/MP/2014 alongwith I.A.Nos.39 and 40/2019	GMRVPGL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439/kWh for the balance period of PPA-Adjudication of disputes relating to forgone capacity charges.(Interlocutory applications moved by the Petitioner/ applicant for amendments of the Petition and to bring on record additional documents)
14.5.2019 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	199/GT/2017	NTPC	Petition for approval of tariff of Kudgi Super Thermal Power Station Stage-I (3 X 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 25.07.2017) to 31.03.2019.
	2.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x 250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 1.4.2016) to 31.3.2019
	3.	323/GT/2018	NLC	Petition for determination of tariff for the period from the date of anticipated COD up to 31.3.2019 for NLCIL Neyveli New Thermal Power Station 2 x 500 MW (NNTPS)
	4.	102/GT/2019	NLCTPL	Petition for truing up for fixation of Tariff for NTPL TPS (NLC Tamilnadu Power Ltd.) and order dt.26.12.2018 of Review Tariff Petition No. 38/RP/2017
	5.	149/GT/2018	NEEPCO	Petition for approval of tariff of PARE Hydro Electric Power Plant (PHEP) (2 X 55 = 110 MW) for the period from COD to 31.3.2019;
	6.	276/GT/2018	JIPL	Petition for determination of Tariff of 2x600 MW Coal Based Power Project at Orisha for the period commencing from 12.2.2015 for the control period of 2014-19.
	7.	279/GT/2018	NHPC	Petition for determination of final tariff for the period 11.10.2013 to 31.3.2014 in respect of Uri-II Power Station.
	8.	308/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Uri-II Power Station.
	9.	280/GT/2018	NHPC	Petition for determination of final tariff in respect of Teesta Low Dam-III Power Station for the period 1.4.2013 to 31.3.2014.
	10.	320/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Teesta Low Dam-III Power Station
	11.	354/GT/2018	NHPC	Petition in respect of Teesta Low Dam Power Station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31.3.2019
	12.	282/GT/2018	NHPC	Petition for determination of final tariff for the period 30.6.2012 to 31.3.2014 in respect of Chamera-III Power Station.
	13.	321/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Chamera-III Power Station.
	14.	281/GT/2018	NHPC	Petition for determination of final tariff for the period 29.06.2010 to 31.03.2014 in respect of Sewa-II Power Station.
	15.	322/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Sewa-II Power Station.
16.5.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	26/MP/2019	AJSPPL	Petition seeking appropriate compensation for the charges to be paid to the Petitioner in respect of solar energy injected into the grid for the period from the date of synchronization of the initial part capacity of the project upto the date of receipt of the commissioning certificate for such initial part capacity( <i>On admission</i> )
	2.	52/MP/2019	SPPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for approval of 'Change in Law'; and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the Power Purchase Agreement dated 2.8.2016 between Solitaire Powertech Private Limited and Solar Energy Corporation of India Limited( <i>On admission</i> )
	3.	60/MP/2019	MSEDCL	Petition for seeking relief against scheduling of suo-moto power to Maharashtra State Electricity Distribution Company Limited by Western Regional Load Despatch Center( <i>On admission</i> )
	4.	128/MP/2019 Alongwith I.A.No.42/2019	OPGCL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Connectivity Regulations, 2009 challenging the legality of Bill Nos. OGPTL-OPGC-01 dated 15.10.2018 and OPGTL-OPGC-02 dated 8.3.2019 raised by Respondent No. 1, Central Transmission Utility (Interlocutory application seeking interim relief with a request to list the instant application for an urgent hearing; restrain the Respondents from taking any coercive steps.)( <i>On admission</i> )
	5.	I.A.No.44/2019 in	TPL	Interlocutory application seeking urgent listing and Interim Orders

	Petition No.137/MP/2019		
6.	54/MP/2019	TRN EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013.
7.	91/MP/2016	TPDDL	Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 read with Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 along with Regulation, 111 and Regulation 115 of the CERC (Conduct of Business) Regulations, 1999, seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulations, 36 (C) (a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.
8.	346/MP/2018	UPCL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Regulation 14 (3)(ii) of the CERC Tariff Regulations, 2014, Article 1.1 ('Change in Law') and 6.12 of the Power Purchase Agreements (PPAs) seeking regulatory certainty with respect to treatment of such cost for mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.
9.	169/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change In Law' and consequential reliefs as per provisions of the PPA dated 31.7.2012 between the Petitioner and Respondents herein.
10.	176/MP/2016	KSKMPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31/7/2012 between the Petitioner and the Respondents
11.	91/MP/2018 alongwith I.A.Nos.68 and72/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 with regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents.( Interlocutory application for impleadment of PGCIL as party to the Petition and seeking adjudication of the issue relating to jurisdiction ).
12.	217/MP/2016	TPCIL	Petition seeking compensation on account of 'Changes in Law' under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between Thermal Powertech Corporation India Limited and the Distribution Companies in the States of Andhra Pradesh and Telangana.
13.	68/MP/2017	DBPMPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter alia seeking setting aside/quashing of invocation and encashment by the Respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the Petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the Respondent to reimburse the encashed amount along with interest to the Petitioner.
14.	17/MP/2018	NVVN	Petition under Section 79 (1) (f) read with Section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents 1 to 3
15.	385/MP/2018	RIL	Petition for under Regulation 111 of CERC (Conduct of Business rules 1999) r/w Regulation 14 of the CERC(Terms and Conditions for Recognition and Issuance of REC Regulations 2010 and order dated 30.3.2017 in Petition No. 2/SM/2017 )
16.	36/MP/2018	RSL	Petition for issuance of Pending RECs and Re-accreditation of project under the REC mechanism.
17.	70/MP/2018	GBL	Petition for the refund of the Back Up Supply Charges collected from the Petitioner, during the course of grant of Inter State Open Access to the Petitioner, contravening and violating Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008.
18.	40/MP/2019	TTCL	Petition under Section 73(n), 79(1)(c) and 79(1)(f) and other applicable Provisions of the Electricity Act,2003 and in terms of APTEL Order dated 1-2-2019 read with Order dated 7-2-2019 in Appeal No. 200/2015 and 201/2015.
19	41/MP/2019	NKTCL	Petition under Section 73(n), 79(1)(c) and 79(1)(f) and other applicable Provisions of the Electricity Act,2003 and in terms of APTEL Order dated 1-2-2019 read with Order dated 7-2-2019 in Appeal No. 200/15 and 201/15
20.	332/MP/2018	AP(M)JL	Petition under Section 79 of the Electricity Act, 2003 read with Article

				13 ('Change in Law') of the Power Purchase Agreements (PPAs) dated 6.2.2007 (Bid-01) and 2.2.2007 (Bid-02) executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Ltd and the PPAs dated 7.8.2008 executed with Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited in respect of mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations
22.5.2019 Wednesday At 10.30 A.M.		Public Hearing		Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019
24.5.2019 Friday At 10.30 A.M. Transmission Tariff Petitions	1.	24/MP/2019 alongwith I.A.No.45/2019	CGPL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of Power Purchase Agreement dated 22.04.2007 for Implementation of the Recommendations issued by the High-Power Committee vide its Report dated 03.10.2018, as ratified by the Policy Decision of the Government of Gujarat issued by Government Resolution dated 1.12.2018.( Interlocutory application seeking early listing of the Petition and requested to take on record the additional facts and on record) ( On maintainability)
	2.	183/TT/2016	PGCIL	Petition for approval of transmission tariff of Asset-I: 220 kV D/C Rangpo-New Melli Line and associated bays at Rangpo and New Melli alongwith one No. 220 kV Bus Coupler Bay each at Rangpo and New Melli, Asset-II: 1 No. 31.5 MVAR Bus Reactor (1st) at New Melli and associated bay and Asset-III:1 No. 31.5 MVAR Bus Reactor (2nd) at New Melli and associated bay, under Sikkim Generation Projects-Part-B in Eastern Region for 2014-19 tariff block
	3.	175/TT/2018	PGCIL	Petition or determination of transmission tariff from anticipated DOCO to 31.3.2019 for 08 Nos Transmission assets under North Eastern Region Strengthening Scheme-VII (NERSS-VII) for 2014-19 Tariff Block Period in North-Eastern Region.
	4.	194/TT/2018	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block For the assets of Transmission System associated with Mundra Ultra Mega Power Project.
	5.	200/TT/2018	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Transmission System under NRTSS in Northern Region consisting of Asset-I: 125 MVAR Bus Reactor at Jaipur South (1.1.2013) ,Asset-II : 400 kV Bhiwani Jind TL along with associated bays plus 1 Nos. 500 MVA, 400/220 kV ICT-I and associated bays at Jind Sub-station (1.4.2013), Asset-III: 400/220 kV 500 MVA ICT-II along with associated 400/220 kV bays at Jind Sub-station and one 220 kV Line bays (1.10.2013), and Asset-IV: 1 No. of 400 kV,125 MVAR Bus Reactor at Jind Sub-station alongwith associated bays(1.10.2013).
	6.	234/TT/2018	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for (1):LILO of Circuit-1 of 400 kV D/C Bareilly-Mandola Line at Meerut Sub-station (2): LILO of Circuit-2 of 400 kV D/C Bareilly-Mandola Line at Meerut Sub-station (3): 765 kV Bays for Bhiwani-Moga Line at Bhiwani Sub-station;765 kV 240 MVAR Bus Reactor-I alongwith associated bays at Bhiwani Sub-station;765/400 kV 1000 MVA ICT-I alongwith associated bays at Bhiwani Sub-station;2 Nos.400 kV Bays for Hisar-Bahadurgarh at Bhiwani Sub-station, (4): LILO of Hisar-Bawana at Bhiwani alongwith 2 No.400 kV Bays at Bhiwani Sub-station(5): 765 kV bays for Jattikalan-Bhiwani Line at Bhiwani Sub-station, (6): 765 kV S/C Meerut-Bhiwani Line alongwith associated bays at Meerut & Bhiwani and 765 kV,240 MVAR Line Reactor at Bhiwani Sub-station, (7): 765/400 kV,1000 MVA ICT-II alongwith associated bays at Bhiwani Sub-station, (8): 765 kV 240 MVAR Bus Reactor-II alongwith associated bays at Bhiwani Sub-station and (9):400/220 kV Ballabgarh Substation (re-alignment works) under 765 kV System for Central Part of Northern Grid-Part III.
	7.	238/TT/2018	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for Asset I: Balance portion of 400 kV D/C Baripada - Jamshedpur (DVC) Transmission Line along with bay at Jamshedpur , Asset II: Reconductring of circuit-II of 400 kV Siliguri-Purnea D/C line under Eastern Region Strengthening Scheme-I for Eastern Region.
	8.	266/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 Asset-1: 2 Nos. 500 MVA, 400/220kV ICTs along with associated bays at Parli (POWERGRID) Switching Station and 4 N os.

			220kV line bays (for LILO of Parli - Harangul 220kV lines and Parli Osmanabad 220kV S/C line), Asset-2: 2 nos. 220kV line bays at Mapusa (Colvale) (POWERGRID Sub-station (for Mapusa(Colvale) (POWERGRID)-Tuem 220 kV D/C line) and Asset-3: 2 Nos. 400kV line bays for 400kV D/C Indore (POWERGRID)-Ujjain TL at 765/400 kV Indore (POWERGRID) Sub-station under WRSS XVI for tariff block 2014-19 period.
9.	272/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset I - STATCOM System (+/-) 300MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor), cooling system & STATCOM protection / controller etc at Ranchi Substation (Anticipated DOCO: 31.7.2018) and Asset II - STATCOM System (+/-) 200MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system and STATCOM protection / controller etc at Kishanganj Sub-station (Eastern Region Strengthening Scheme XI (ERSS-XI) .
10.	283/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 50 MVAR Line reactor at Jaipur (South) in 400 kV D/C Kota- Jaipur (South) line (Part of 400 kV D/C Rapp- Jaipur TL) utilized as Bus reactor at Jaipur (south) Sub-station and Asset-II:400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur(South) (part of RAPP-Jaipur (S) 400 kV D/C line with one ckt LILO at Kota) under Transmission system associated with RAPP 7and 8, Part-B in Northern Region.
11.	295/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: replacement of existing 1 No. 50MVA, 220/132kV ICTs by 160MVA, 220/132kV ICT at Balipara Sub-station along with replacement of 132 kV equipment and Asset-2: 2nd 400/220kV, 315MVA ICT, new 220kV Bus arrangement (GIS) with 4 Nos. of 220kV Bays at Bongaigaon Sub-station of POWERGRID along with stringing of 2nd Circuit of 220kV D/C Bongaigaon-Salakati TL and 1 No. of 220kV line bay at Salakati Sub-station(for 220kV D/C Bongaigaon-Salakati TL) under North Eastern Region Strengthening Scheme-III in North-Eastern Region.
12.	311/TT/2018	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31.3.2019 for 2 x 500MVA, 400/220kV ICTs along with associated transformer bays and 6 No. 220kV line bays at 400/220kV Indore substation under Western Region System Strengthening Scheme-XIV.
13.	336/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 220kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora S/s under Transmission system associated with Kishenganga HEP
14.	337/TT/2018	PGCIL	Petition for determination of transmission tariff for Asset-I: 3x5 MVA (132/33kV), 1-ph, ICT-I alongwith associated bays at Tezu Sub-station, Asset-II: 4x5 MVA (132/33kV) (1 No spare), 1-ph, ICT-II alongwith associated bays at Tezu Sub-station, Asset-III: 132kV S/C (on D/C Tower) Tezu-Namsai Transmission Line alongwith associated bays at Tezu and Namsai Sub-station, 4x6.67MVAR, 145 kV, 1-ph Bus Reactor, 3x5MVA, 132/33kV, 1-ph ICT-I and 4x5 MVA, 132/33kV 1-ph ICT-II (1 No spare phase) at Namsai Sub-station, from DOCO to 31.3.2019 under Transmission system associated with Pallatana GBPP and Bongaigaon TPS.
15.	361/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2019 for Asset-1: LILO of 400kV S/C Neelmangla-Hoody Transmission Line at new 400/220kV GIS Sub-station at Yelahanka with 1x63 MVar 420kV Bus Reactor along with associated bays and equipments and Asset-2: 2x500MVA, 400/220kV ICTs along with associated bays and equipments at 400/220kV Yelahanka Sub-station under System Strengthening XII in Southern Region.
16.	362/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- 63MVar, 400 kV Switchable Line Reactor along with 500 Ohms NGR at Rajgarh ( POWERGRID) end of Khargone TPS Rajgarh (POWERGRID) 400kV line under POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS in Western Region.
17.	365/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- Extension of 220kV Navsari (GIS) Sub-station: 2 Nos line bays and Asset 2- Extension of 400 kV Vadodara (GIS) Sub-station: 3 Nos of bays ( 2 Nos line bays and 1 No. bus reactor bay)



				including 1x 125 MVAR, 400kV Bus reactor under Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd in Western Region.
	18.	366/TT/2018	PGCIL	Petition for or determination of transmission tariff from DOCO to 31.3.2019 for assets under POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region for tariff block 2014-19 period.
	19.	184/TT/2011 alongwith I.A.No.11/2019	PGCIL	Petition for transmission tariff for Bongaigaon TPS -Bongaigaon line associated with Pallatana Gas Based Power Project and Bonaigaon Thermal Power Station.
	20.	2/TT/2019	TCTL	Petition for determination of tariff for the TSTRANSCO owned Inter-State Transmission Lines/System of the 38 Nos. Natural Inter-State Transmission lines connecting Telangana and Andhra Pradesh States as per the Central Electricity Regulatory Commission order dated 14.3.2012 in petition No15/Suo-Motu/2012, for inclusion in PoC Transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
	21	145/TT/2018	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.3.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay
24.5.2019 Friday At 3.00 P.M. Review Petitions Coram: 1. Chairperson 2.Member(MKI)	22.	142/MP/2019	KSKMPL	Petition for review of order dated 6.2.2019 in Petition No. L-1/44/2010-CERC( Interlocutory application for condonation of delay) (On admission)
	23.	3/RP/2019	PGCIL	Petition for review of order dated 6.11.2018 in Petition No. 205/TT/2017
	24.	20/RP/2018 alongwith I.A.Nos.46,48and 49/2019	PGCIL	Petition for review of order dated 22.2.2018 in Petition No.13/TT/2017. (Interlocutory applications for impleadment of the parties in the present Petition moved by TRN Energy, MB Power and Maruti Clean)
28.5.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	Diary No.1552 in OP.No.12/2008	GVKIL	Petition under Section 86 (1) (f) read with Section 158 of the Electricity Act, 2003 for adjudication of the disputes between the parties or alternatively for reference of the disputes to arbitration along with amended and restated Power Purchase Agreement dated 19.4.1996 .
	2.	Diary No.1553 in OP.No.19/2009	APTRANSC O	Petition filed under Section 86 of the Electricity Act, read with Regulation 8 and 9 of A.P. Electricity Regulatory Commission Regulations, seeking calculation of interest on working capital for computation of fixed charges, limiting the working capital amount to the actual borrowings or the current tariff year 20-6-2003 to 19-6-2004 and for previous tarif years for 216 MW Jegurupadu gas based power project of M/s. GVK Industries Limited.
	3.	Diary No.1554 in OP.No.70/2012	APDISCOM S	Petition for proposed amendments of MIs GMR Vemagiri Power Generation Limited as per the APERC orders dated: 5-12-2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18-6-2003 and request for consent. filed along with annexures and order passed by APERC dated: 30-12-2006 in O.P.No. 19 of 2006.
	4.	Diary No.1555 in OP.No.71/2012	GMRVPGL	Petition under Section 86( 1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	5.	Diary No.1556 in OP.No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.
	6.	Diary No.1557 in OP.No.23/2013	GVKIL	Petition under Section 86(1) (f) of the Electricity Act, 2003 for recover of several amounts due to it under various provisions of the PPA.
	7.	Diary No.1558 in OP.No.24/2013	GVKIL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for adjudication of disutes between the parties and also filed interlocutory application for interim orders .
	8.	Diary No.1559 in OP.No.58/2013	GMRVPGL	Petition under Section 86(1) (f) of the Electricity Act, 2003 read with Regulations 8(1) and 55(1) of the A.P. Electricity Regulatory Commission (Business Rules of the Commission) Regulations 1999 for adjudication of disputes under the Power Purchase Agreement dated 31~3-1997 as amended on 18-6-2003 and 2-5-2007 (Declaration that respondents are liable to refund the capacity charges deducted from monthly invoices of the petitioner from 9.10. 2012 onwards amounting to Rs. 121.62 Crs and for award of interest till payment) and also filed an application under Section 94 (2) of the Electricity Act, 2003 r/w Clause 55 of the APERC Business Regulations, 1999.
	9.	Diary No.1560 in OP.No.1/2014	CPDCAPL	Petition filed under Section 86(1) (b) of Electricity Act, 2003 to delete the clause reflecting alternate fuel in the definition of the "Fuel" in the PPA .

10.	Diary No.1561 in OP.No.2/2014	APDISCOM	Petition under Section 86(1) (b) (f) of Electricity Act, 2003 to delete the clause reflecting alternate fuel in the definition of the Fuel" in the PPA entered between the parties .
11.	Diary No.1562 in OP.No. 13/2014	KSKMPCL	Petition under Section 86(1) (f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31-7-2012 between the Petitioner and the Respondents relating to claim of respondents towards liquidated damages of Rs. 23.60 Crs under Article 4.8 of the PPA .
12.	Diary No.1563 in OP.No.14/2014	APDISCOM	Petition under Section 86(1) of the Electricity Act, 2003 for directions on illegal claim of Rs. 66.31 Crs towards the transmission charges for the period 16th June, 2013 to 13st August, 2013 and capacity charges for the period 16th June, 2013 to 26th July, 2013 including late surcharge fee by illegal invoking Letter of Credit by KSK Mahanadi Power Company Ltd., for the period without supplying power to petitioners.
13.	Diary No.1564 in OP.No.34/2014	GVKI	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and Respondents.
14.	Diary No.1565 in OP.No.12/2016	APEPDCL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 claiming due amount from the Respondent.
15.	Diary No.1566 in OP.No.9/2013	GVKIL	Petition under Section 86 (1) of the Electricity Act,2003 for adjudication of disputes under the PPA dt.18.6.2003 and interlocutory application.
16.	Diary No.1567 in OP.No.8/2013 alongwith I.A.No.1/2013	GVKGPL	Petition under Section 86(1) (f) of the Electricity Act, 2003, seeking declaration that the Petitioner is required to be compensated for capacity charges, transportation charges and imbalance charges and also filed interlocutory application .
17.	Diary No.1568 in OP.No.12/2013	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act,2003 in relation to reimbursement of minimum fuel off-take charges and other fuel transportation charges .
18.	Diary No.1569 in OP.No.40/2014 alongwith I.A.No.25/2015	BACL	Petition under Section 86(1) (f) of the Electricity Act, 2003 for recovery of compensation deducted from BALCO purportedly towards non-supply of power .
19.	Diary No.1570 in OP.No.12/2014	RIL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 and APERC (Business Rules) Regulations, 1999 seeking declaration that HSD is a alternative Fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs.96,68,92, 198/- made by the Respondents from the bills payable to the Petitioner and also filed Interlocutory Application u/s 94 (2) of the Electricity Act, 2003 and APERC (Conduct of Business) Regulations, 1999 for restraining the respondents from deducting the capacity charges.
20.	Diary No.1571 in OP.No.79/2012	RIL	Petition under Section 86(1) (f) of the Electricity Act, 2003 read with Regulation 2 of APERC (Conduct of Business) Regulation, 1999 as amended from time to time as regards the unauthorized deductions made by the respondents from the bills payable to the petitioner seeking to restrain the DISCOMs from deducting from the monthly bill amounts towards discount on deemed generation.
21.	Diary No.1572 in OP.No.6/2017	APSPDCL	Petition under Section 86 (1) (f) of the Electricity Act,2003 to direct the respondent No.1 to pay the energy consumed by them towards auxiliary consumption to their 220 MW project at Samalkot, East Godavari District at HT – 1 scheduled tariff.
22.	17/MP/2019	APRNL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of ?Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents
23.	327/MP/2018 alongwith I.A.No.87/2018	DIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited( Interlocutory application for claiming compensation on account of occurrence of 'Change in Law' events)
24.	393/MP/2018	JSW	Petition under Section 79(1)(f) of the Electricity Act, 2003 to establish the payment security mechanism in favour of the Petitioner.

	25.	287/MP/2018	PUSL	Petition seeking grant of trading licence to operate a power exchange in term of the CERC (Power Market) Regulations 2010, as amended from time to time.
30.5.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	75/MP/2019	Azur43	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and Solar Energy Corporation of India Limited dated 31.10.2018 seeking relief on account of a 'Change in Law' viz. the Notification Nos. 24 and 27 of 2018- Central Tax (Rate) and 25 and 28 of 2018 ? Integrated Tax (Rate) dated 31.12.2018 issued by the Ministry of Finance, Government of India, inter alia effectively amending the Goods and Services Tax rates relating to setting up of solar power projects, resulting in additional non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner with effect from 01.01.2019( <i>On admission</i> )
	2.	76/MP/2019	RVPNL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for the recovery of dues from the respondent (Punjab State Power Corporation Limited)( <i>On admission</i> )
	3.	83/MP/2019	MSEDCL	Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licensees for breach of contractual obligation by allowing the source generator to sell the power in exchanges instead of supplying to MSEDCL, as per contract/LOI ( <i>On admission</i> )
	4.	93/MP/2019	NTPC	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 for resolution of disputes regarding payment of transmission charges for the Gadawara ATS( <i>On admission</i> )
	5.	94/MP/2019	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations, 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015 ( <i>On admission</i> )
	6.	114/MP/2019	GMRWEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent ( <i>On admission</i> )
	7.	115/MP/2019	GMRKEL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 04.01.2011( <i>On admission</i> )
	8.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 5.2.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	9.	185/MP/2018	ASP	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	10.	188/MP/2018	ASP	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.1.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
	11.	190/MP/2018	AGPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring

				expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	12.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
	13.	153/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between the Petitioner and the Respondent as per BPT Agreement dated 6.9.2011.
	14.	154/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between Petitioner and Respondent in accordance to BPT Agreement dated 21.11.2011
	15.	180/MP/2018	SEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 (b) Clause 3.11 read with Clause 4.5 of the MNRE Guidelines for implementation of Scheme for selection of 3000 MW Grid Connected Solar PV Power Projects under Phase-II, Batch-II, Tranch-I for State Specific Bundling Scheme read with (c) Article 11 (Force Majeure) and Article 16.3 (Dispute Resolution) of the Power Purchase Agreements dated 2.8.2016 executed between Solar Power Developers of Suzlon Energy Limited being (i) Aalok Solarfarms Limited (ii) Abha Solarfarms Limited (iii) Shreyas Solarfarms Limited and (iv) Heramba Renewables Limited with NTPC Limited .
	16.	183/MP/2018	MCCPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking extension of Scheduled Delivery Date on account of force majeure events falling within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back Power Purchase Agreement executed by PTC with Jaipur Vidyut Vitran Nigam Limited (JVVNL Ajmer Vidyut Vitran Nigam Limited (AVVNL), Jodhpur Vidyut Vitran Nigam Limited (JVVNL) [hereinafter referred to as the Procurer PPA] dated 1.11.2013.
	17.	186/MP/2018	KSKMPL	Petition under Section 79 (1)(b) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for issuing directions to the Respondents to refund the amounts deducted on various heads contrary against the terms and conditions of the Power Purchase Agreement dated 31.7.2012 between the Petitioner and Respondent.
	18.	202/MP/2018	LAPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No. 1
	19.	7/MP/2019	SESPL	Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure 2018 for directing PGCIL to inter-alia grant revised LTA to the Petitioner.
30.5.2019 Thursday At 3.00 P.M. Review Petitions Coram: 1. Chairperson 2.Member(MKI)	20	3/RP/2019	PGCIL	Petition for review of order dated 6.11.2018 in Petition No. 205/TT/2017
	21.	20/RP/2018 alongwith I.A.Nos.46,48and 49/2019	PGCIL	Petition for review of order dated 22.2.2018 in Petition No.13/TT/2017. (Interlocutory applications for impleadment of the parties in the present Petition moved by TRN Energy, MB Power and Maruti Clean)

(T.D.Pant)  
Dy.Chief (Legal)  
28.5.2019